HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 07.10.2026 (as amended w.e.f. 9.10.2026) shall stand further partially amended w.e.f. 19.11.2026 as under:-

Division Benches

DB-VII Hon'ble Mr. Justice Avneesh Jhingan Hon'ble Ms. Justice Shail Jain	1. Writ Petitions pertaining to Service Tax, Central Excise Act, Customs Act and Value Added Tax (VAT) cases. 2. Service Tax cases, Central Excise Act cases, Customs Act cases and VAT Appeals. 3. Writ Petitions challenging orders passed by the High Court on the Administrative Side. 4. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Service. 5. Matters to be heard by Commercial Appellate Division. 6. Regular hearing matters of the above categories.
DB-VIII Hon'ble Mr. Justice Subramonium Prasad Hon'ble Ms. Justice Renu Bhatnagar	1. Appeals against the orders of the Family Courts. 2. Writ Petitions (AAIFR, BIFR & Lokayukta). 3. Writ Petitions (DRT & DRAT – Misc. Petitions including petitions under Article 227 of the Constitution of India). 4. Income Tax Appeals. 5. Matters to be heard by Commercial Appellate Division. 6. Regular hearing matters of the above categories.
DB-IX Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Gurvinder Pal Singh	1. Writ Petitions (Service) relating to the Armed Forces. 2. Writ Petition challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Service relating to Armed Forces upto the year 2019. 3. Company Appeals. 4. Matters to be heard by Commercial Appellate Division. 5. Regular hearing matters of the above categories.
DB-X Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Bharat Parashar	1. Writ Petitions challenging the Constitutional Validity of any Act, Statutory Rule, Regulation/Notification pertaining to Indirect Tax. 2. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Municipal Tax. 3. Sales Tax cases and GST cases + ST Ref. Cases. 4. Writ Petitions pertaining to Sales Tax and GST. 5. Matters to be heard by Commercial Appellate Division. 6. Regular hearing matters of the above categories.

Single Benches (Civil Jurisdiction)

Hon'ble Mr. Justice Manoj Kumar Ohri	1. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land. 2. Civil Writ Petitions (Service) of the years 2016 onwards 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Tejas Karia	1. Civil Writ Petitions (Labour) of the years 2018 to 2023. 2. First Appeals from Orders (other than MV Act) . 3. Regular hearing matters of the above categories.

Original Jurisdiction (Civil)

Hon'ble Mr. Justice Anup Jairam Bhambhani **(Judge-in-Charge)** ('F' Court) **(Suit & Arbitration Matters)**	1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2024, 2025 & 2026. 3. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2024, 2025 & 2026. 4. Execution Petitions under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of the years 2024, 2025 & 2026. 5. Execution Petitions arising from Original Side Matters. 6. Regular hearing matters of the aforesaid categories.

IP Division

Hon'ble Mr. Justice Purushaindra Kumar Kaurav ('E' Court)	1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits of the years 2021, 2022, 2024 & 2026. 4. Regular hearing matters of the above category.
Hon'ble Mr. Justice Vikas Mahajan ('J' Court)	1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits upto the years 2020, 2023, 2025 & 2026. 4. Regular hearing matters of the above category.

General Notes :

1. 'Commercial Appellate Divisions' have been constituted with nine Division Benches i.e. DB-I, DB-II, DB-III, DB-IV, DB-VI, DB-VII, DB-VIII, DB-IX & DB-X. Hon'ble Judges who are members of said Division Benches, as per the present roster, have been nominated as Judges of the 'Commercial Appellate Division'.

2. All the Commercial Appellate Division matters pending before the erstwhile Board of DB-VIII shall stand transferred to present DB-VII presided over by Hon'ble Mr. Justice Avneesh Jhingan.

3. All the Commercial Appellate Division matters pending before the erstwhile Board of DB-IX shall stand transferred to present DB-VIII presided over by Hon'ble Mr. Justice Subramonium Prasad.

4. All the Commercial Appellate Division matters pending before the erstwhile Board of DB-X shall stand transferred to present DB-IX presided over by Hon'ble Ms. Justice Jyoti Singh.

5. All the Commercial Appellate Division matters pending before the erstwhile Board of DB-VII shall stand transferred to present DB-X presided over by Hon'ble Mr. Justice Prateek Jalan.

6. Matters to be heard by the Commercial Appellate Divisions shall be assigned by the Chief Justice amongst nine Commercial Appellate Divisions.

7. 'Commercial Division' consist of eight benches of a Single Judge each. Hon'ble Mr. Justice Anup Jairam Bhambhani, Hon'ble Mr. Justice Purushaindra Kumar Kaurav, Hon'ble Dr. Justice Swarana Kanta Sharma, Hon'ble Mr. Justice Vikas Mahajan, Hon'ble Mr. Justice Tushar Rao Gedela, Hon'ble Mr. Justice Om Prakash Shukla, Hon'ble Mr. Justice Manoj Jain and Hon'ble Mr. Justice Vinod Kumar have been nominated to be the Judges of the 'Commercial Division'.

8. Hon'ble Mr. Justice Purushaindra Kumar Kaurav and Hon'ble Mr. Justice Vikas Mahajan have been nominated to be the Judges of the IP Division.

9. All the IP Division matters of the year 2026 pending before the erstwhile Board of Hon'ble Mr. Justice Tejas Karia shall stand transferred to the Court of Hon'ble Mr. Justice Purushaindra Kumar Kaurav.

10. In the event of change in the Judges nominated by the Chief Justice constituting the 'Commercial Appellate Division' and 'Commercial Division', part-heard matters shall stand transferred to the Hon'ble Judge who will have the power of 'Commercial Appellate Division' and 'Commercial Division', limited to that case only.

11. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.

12. Hon'ble Judge-in-Charge, Original Side, will distribute fresh Arbitration Matters including Commercial Matters under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between 'A', 'B', 'C', 'D', 'F' & 'G' Courts.

13. Hon'ble Judge-in-Charge, Original Side, will mark fresh matters other than Arbitration Matters including Commercial Matters to 'B', 'C', 'D', 'F' & 'G' Courts.

14. All the Hon'ble Judges on Original Side are empowered to deal with suits/petitions arising under Arbitration & Conciliation Act, 1996 falling under Section 20-B of Specific Relief Act, 1963.

Sd/-
(Nitin Wasudeo Sambre)
Acting Chief Justice

Dated : 18.11.2026

HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 07.10.2026 shall stand partially amended w.e.f. 9.10.2026 as under:-

Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice Sanjeev Narula **(Judge In-charge)**	1. Bail Matters. 2. Writ Petitions (Crl.) of the years 2023 & 2026. 3. Criminal Appeals of the year 2026. 4. Criminal Misc. Main cases of the years 2016, 2023 & 2026. ***5.*** Criminal Revision Petition of the years 2020 & 2026. 6. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2024 & 2026. 7. Transfer Petitions (Criminal). 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Amit Bansal	1. Bail Matters. 2. Criminal Appeal of the year 2026 3. Criminal Revision Petition upto the year 2011 & 2026. 4. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2017, 2019, 2021 & 2026. 5. Criminal Misc. Main cases of 2017, 2018, 2021 & 2026 6. Writ Petitions(Crl.) of 2016 to 2021, 2024, 2025 & 2026 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Mini Pushkarna	1. Bail Matters. 2. Criminal Appeals of the year 2026. 3. Criminal Revision Petitions of the years 2012, 2013, 2017, 2018, 2019 & 2026. 4. Criminal Leave Petitions (except u/s 138 Negotiable Instruments Act) upto the years 2014, 2016 & 2026. 5. Criminal Misc. Main cases of the years 2022 & 2026. 6. Writ Petitions (Crl.) upto the year 2015, 2022 and 2026 . 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Manmeet Pritam Singh Arora	1. Bail Matters. 2. Writ Petitions (Crl.) of the year 2026. 3. Criminal Appeals of the year 2026. 4. Criminal Misc. Main cases of the years 2011, 2012, 2014, 2015 and 2025 (excluding registered during January to April, 2025) & 2026. 5. Criminal Revision Petitions of the years 2021, 2024 & 2026. 6. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2023 & 2026. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Sachin Datta	1. Bail Matters. 2. Criminal Appeals of the year 2026. 3. All Criminal Misc. cases registered during the months of March &April, 2025. 4. Criminal Misc. Main cases of the year 2026. 5. Criminal Revision Petitions of the years ***2023,*** 2025 & 2026. 6. Writ Petitions (Crl.) of the year 2026. 7. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the year 2026. 8. Criminal cases relating to sitting/former MPs/MLAs. 9. Cases relating to sexual harassment. 10. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Girish Kathpalia	1. Bail Matters. 2. Criminal Appeals of year 2026. 3. Criminal Misc. Main cases upto the year 2010, 2013 and of the years 2019, 2020 & 2026. 4. All Criminal Misc. cases registered during the months of January & February, 2025. 5. Criminal Revision Petitions of the years 2014, 2015, 2016 & 2026. 6. Writ Petitions (Crl.) of the year 2026. 7. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2018, 2020, 2022**,** 2025 & 2026. 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.
Hon'ble Mr.Justice Ravinder Dudeja	1. All Criminal Appeals upto the year 2015 (excluding those filed u/s 138 of NI Act) and except Appeals relating to FERA of the years 2007 & 2008 and relating to Prevention of Corruption Act of the years 2000 to 2006 2. Criminal Appeals of the year 2022 (excluding those filed u/s 138 of NI Act) . 3. Cases relating to Sexual Harassment. 4. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Madhu Jain	1. All criminal appeals from the year 2016 upto 2021, 2023, 2024 & 2025. 2. All the Crl. Appeals, including of the year 2026, filed u/s 138 of the Negotiable Instrument Act, 1881), and all the Crl. Leave Petitions, filed u/s 138 of the Negotiable Instrument Act, 1881). 3. Appeals relating to FERA of the years 2007 and 2008. 4. Appeals relating to Prevention of Corruption Act of the years 2000 to 2006. 5. Cases relating to sexual harassment. 6. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Vimal Kumar Yadav	1. Bail Matters. 2. Writ Petitions (Crl.) of the year 2026. 3. Criminal Appeals of the year 2026. 4. Criminal Revision Petitions of the years 2022 & 2026. 5. Criminal Misc. Main cases of the years 2024 & 2026. 7. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2015 & 2026. 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.

General Note :

1. Hon'ble Judge-in-Charge (Single Benches–Crl. Jurisdiction) will mark the matters which cannot be listed before roster benches or are directed to be listed before other Criminal Benches. However, mentioning of urgent matters (fresh/pending) of criminal jurisdiction shall be before DB-I only.

2. All fresh Bail Applications, Criminal Leave Petitions, Criminal Appeals, Criminal Writ Petitions, Criminal Revision Petitions, Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Sanjeev Narula, Hon'ble Mr. Justice Amit Bansal, Hon'ble Ms. Justice Mini Pushkarna, Hon'ble Ms. Justice Manmeet Pritam Singh Arora, Hon'ble Mr. Justice Sachin Datta, Hon'ble Mr. Justice Girish Kathpalia and Hon'ble Mr. Justice Vimal Kumar Yadav.

3. Two dedicated Benches for hearing old Criminal Appeals have been constituted in compliance of the orders passed by Hon'ble Supreme Court of India in suo motu Writ Petition (Crl.) No.4/2021.

4. All Criminal Revision petitions of the year 2026 pending before the erstwhile Court of Hon'ble Ms. Justice Madhu Jain, shall stand transferred to the Court of Hon'ble Mr. Justice Sanjeev Narula.

5. All Writ petitions (Crl.) of the year 2026 pending before the erstwhile Court of Hon'ble Ms. Justice Madhu Jain, shall stand transferred to the Court of Hon'ble Mr. Justice Sanjeev Narula.

6. All the bail matters pending before the erstwhile Court of Hon'ble Ms. Justice Madhu Jain, shall stand transferred to the Court of Hon'ble Mr. Justice Amit Bansal.

7. All Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the year 2026 pending before the erstwhile Court of Hon'ble Ms. Justice Madhu Jain, shall stand transferred to the Court of Hon'ble Mr. Justice Amit Bansal.

8. All Criminal Appeals of the year 2026 pending before the erstwhile Court of Hon'ble Ms. Justice Madhu Jain, shall stand transferred to the Court of Hon'ble Ms. Justice Mini Pushkarna.

9. All Criminal Misc. cases of the year 2026 pending before the erstwhile Court of Hon'ble Ms. Justice Madhu Jain, shall stand transferred to the Court of Hon'ble Mr. Justice Vimal Kumar Yadav.

10. Cases of the convicts in jail, whose sentence is about to be completed or have completed the substantial period of the maximum sentence of the offence charged against them, shall be taken up on priority basis and every endeavor should be made to dispose of the same expeditiously.

Sd/-
(Nitin Wasudeo Sambre)
Acting Chief Justice

Dated : 08.10.2026

HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 07.10.2026 shall be under:-

Division Benches

DB-I Hon'ble Mr. Justice Nitin Wasudeo Sambre (Acting Chief Justice) Hon'ble Mr. Justice Sanjay Sharma	1. All PIL and Suo Moto Writ Petitions/matters. 2. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax of the years 2021, 2022, 2023, 2024, 2025 & 2026. 3. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc. 4. Writ Petitions (Tender). 5. Letters Patent Appeals (other than service matters) of the years 2024, 2025 & 2026. 6. Misc. Writ Petitions invoking constitutional provisions and Writ Petitions other than the specified categories. 7. Matters to be heard by Commercial Appellate Division. 8. Regular hearing matters of the above categories.
DB-II Hon'ble Mr. Justice Dinesh Mehta Hon'ble Dr. Justice Aditi Choudhary	1. Appeals under the Chartered Accountants Act. 2. Writ Petitions challenging constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Direct Tax. 3. Income Tax References, Wealth Tax and Gift Tax cases. 4. Writ Petition (Tax). 5. Matters to be heard by Commercial Appellate Division. 6. Regular hearing matters of the above categories.
DB-III Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Ms. Justice Nisha Sahay Saxena	1. Letters Patent Appeals (Service) of the years 2018 to 2026. 2. Regular First Appeals (Original Side). 3. Execution First Appeals (Original Side). 4. First Appeals from Orders (Original Side). 5. Regular First Appeals from orders of Copyright Board. 6. RERA Appeals. 7. IPR Appellate Division to hear all categories of matters relating to IPR. 8. Writ Petitions relating to MTNL, MCD & NDMC. 9. Matters to be heard by Commercial Appellate Division. 10. Regular hearing matters of the above categories.

DB-IV Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Dinesh Bhatt	1. Writ Petitions challenging constitutional validity of any Act, Statutory Rule, Regulation/Notification other than tax upto the year 2020. 2. Writ Petitions (Land Acquisition). 3. Petitions (Co-Operative Societies). 4. Matters relating to street vendors/Tehbazari. 5. Contempt Appeals. 6. Criminal Appeals from the years 2012 to 2020 and of the years 2025 & 2026. **7.** Matters to be heard by Commercial Appellate Division. 8. Regular hearing matters of the above categories.
DB-V Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Arun Bhardwaj	1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification impacting Criminal Investigations, Trials & Prosecutions etc. 2. Criminal Appeals upto the years 2011 and of the years 2021 to 2024. 3. Death Sentence References. 4. Criminal Leave Petitions. 5. Criminal Contempt Petitions. 6. Criminal Contempt References. 7. Criminal Writ Petitions including those relating to Habeas Corpus and Preventive Detention. 8. Misc. Appeals (PMLA) 9. Misc. Appeals (FEMA) 10. Regular hearing matters of the above categories.
DB-VI Hon'ble Mr. Justice C. Hari Shankar Hon'ble Ms. Justice Nivedita Anil Sharma	1. Writ Petitions (Service) arising out of the orders of CAT. 2. Writ petitions pertaining to Service Matters required to be listed before the Division Bench. 3. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Service relating to Armed Forces from the year 2020 onwards. 4. Letters Patent Appeals (Service) upto the year 2017 and (other than service) matters upto the year 2023. 5. Matters to be heard by Commercial Appellate Division. 6. Regular hearing matters of the above categories.
DB-VII Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Bharat Parashar	1. Writ Petitions challenging the Constitutional Validity of any Act, Statutory Rule, Regulation/Notification pertaining to Indirect Tax. 2. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Municipal Tax. 3. Sales Tax cases and GST cases + ST Ref. Cases. 4. Writ Petitions pertaining to Sales Tax and GST. 5. Matters to be heard by Commercial Appellate Division. 6. Regular hearing matters of the above categories.

DB-VIII Hon'ble Mr. Justice Avneesh Jhingan Hon'ble Ms. Justice Shail Jain	1. Writ Petitions pertaining to Service Tax, Central Excise Act, Customs Act and Value Added Tax (VAT) cases. 2. Service Tax cases, Central Excise Act cases, Customs Act cases and VAT Appeals. 3. Writ Petitions challenging orders passed by the High Court on the Administrative Side. 4. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Service. 5. Matters to be heard by Commercial Appellate Division. 6. Regular hearing matters of the above categories.
DB-IX Hon'ble Mr. Justice Subramonium Prasad Hon'ble Ms. Justice Renu Bhatnagar	1. Appeals against the orders of the Family Courts. 2. Writ Petitions (AAIFR, BIFR & Lokayukta). 3. Writ Petitions (DRT & DRAT – Misc. Petitions including petitions under Article 227 of the Constitution of India). 4. Income Tax Appeals. 5. Matters to be heard by Commercial Appellate Division. 6. Regular hearing matters of the above categories.
DB-X Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Gurvinder Pal Singh	1. Writ Petitions (Service) relating to the Armed Forces. 2. Writ Petition challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Service relating to Armed Forces upto the year 2019. 3. Company Appeals. 4. Matters to be heard by Commercial Appellate Division. 5. Regular hearing matters of the above categories.

Single Benches (Civil Jurisdiction)

Hon'ble Mr. Justice Anup Jairam Bhambhani	1. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land. 2. Civil Writ Petitions (Service) of the years 2016 onwards 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Manoj Kumar Ohri	1. Civil Writ Petitions (Labour) of the years 2018 to 2023. 2. First Appeals from Orders (other than MV Act) . 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Jasmeet Singh	1. Civil Writ Petitions (DDA). 2. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions of the years 2024, 2025 & 2026. 3. Civil Writ Petitions (Education). 4. Regular hearing matters of the above categories.

Hon'ble Ms. Justice Neena Bansal Krishna	1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. upto the year 2020. 2. Civil Writ Petitions (Labour) from the year 2024 onwards. 3. Civil Contempt Petitions of the years 2022 onwards. 4. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Amit Mahajan	1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. from year 2021 onwards. 2. Civil Writ Petitions (RTI). 3. Civil Writ Petitions (S.H. at Work place) 4. Civil Writ Petitions (Mines). 5. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Saurabh Banerjee	1. Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB, and MTNL). 2. Civil Writ Petitions (MCD) 3. Civil Writ Petitions (NDMC). 4. Civil Writ Petitions (STA) 5. Civil Writ Petitions (Election) 6. Regular First Appeals of the years 2015 to 2019. 7. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Anish Dayal	1. Civil Revision petitions. 2. Civil Mis. Main (MV Act). 3. MACT Appeals. 4. Civil Writ Petitions (Waqf Board). 5. All Company Matters. 6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Amit Sharma	1. Civil Writ Petitions (Labour) upto the year 2017. 2. Land Acquisition Appeals. 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Ajay Digpaul	1. Civil Misc. Main (other than MV Act and PP Act). 2. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions upto the year 2023. 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Harish Vaidyanathan Shankar	1. Rent Control Revisions. 2. Transfer Petitions (Civil). 3. Regular First Appeals upto the year 2014. 4. Civil Contempt Petitions upto the year 2021. 5. All categories of cases under the P.P. Act. 6. First Appeals from Orders (MACT). 7. All categories of Matrimonial Cases. 8. C.M.I. 9. Original Reference. 10. Execution First Appeals. 11. Execution Second Appeals. 12. Regular hearing matters of the above categories

Hon'ble Mr. Justice Rajneesh Kumar Gupta	1. Regular First Appeals of 2020 to 2025 and 2026. 2. Civil Writ Petitions (Service) upto the year 2015. 3. Regular Second Appeals. 4. Regular hearing matters of the above categories.

Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice Sanjeev Narula **(Judge In-charge)**	1. Bail Matters. 2. Writ Petitions (Crl.) of the years 2023 & 2026. 3. Criminal Appeals of the year 2026. 4. Criminal Misc. Main cases of the years 2016, 2023 & 2026. 5. Criminal Revision Petition of the years 2020 & 2026. 6. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2024 & 2026. 7. Transfer Petitions (Criminal). 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Amit Bansal	1. Bail Matters. 2. Criminal Appeal of the year 2026 3. Criminal Revision Petition upto the year 2011 & 2026. 4. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2017, 2019, 2021 & 2026. 5. Criminal Misc. Main cases of 2017, 2018, 2021 & 2026 6. Writ Petitions(Crl.) of 2016 to 2021, 2024, 2025 & 2026 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Chandrasekharan Sudha	1. All criminal appeals from the year 2016 upto 2021, 2023, 2024 & 2025. 2. All the Crl. Appeals, including of the year 2026, filed u/s 138 of the Negotiable Instrument Act, 1881), and all the Crl. Leave Petitions, filed u/s 138 of the Negotiable Instrument Act, 1881). 3. Appeals relating to FERA of the years 2007 and 2008. 4. Appeals relating to Prevention of Corruption Act of the years 2000 to 2006. 5. Cases relating to sexual harassment. 6. Regular hearing matters of the above categories.

Hon'ble Ms. Justice Mini Pushkarna	1. Bail Matters. 2. Criminal Appeals of the year 2026. 3. Criminal Revision Petitions of the years 2012, 2013, 2017, 2018, 2019 & 2026. 4. Criminal Leave Petitions (except u/s 138 Negotiable Instruments Act) upto the years 2014, 2016 & 2026. 5. Criminal Misc. Main cases of the years 2022 & 2026. 6. Writ Petitions (Crl.) upto the year 2015, 2022 and 2026 . 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Manmeet Pritam Singh Arora	1. Bail Matters. 2. Writ Petitions (Crl.) of the year 2026. 3. Criminal Appeals of the year 2026. 4. Criminal Misc. Main cases of the years 2025 (excluding registered during January to April, 2025) & 2026. 5. Criminal Revision Petitions of the years 2024 & 2026. 6. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2023 & 2026. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Sachin Datta	1. Bail Matters. 2. Criminal Appeals of the year 2026. 3. Criminal Misc. Main cases of the year 2026. 4. Criminal Revision Petitions of the years 2025 & 2026. 5. Writ Petitions (Crl.) of the year 2026. 6. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the year 2026. 7. Criminal cases relating to sitting/former MPs/MLAs. 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Girish Kathpalia	1. Bail Matters. 2. Criminal Appeals of year 2026. 3. Criminal Misc. Main cases upto the year 2010, 2013 and of the years 2019, 2020 & 2026. 4. All Criminal Misc. cases registered during the months of January & February, 2025. 5. Criminal Revision Petitions of the years 2014 & 2026. 6. Writ Petitions (Crl.) of the year 2026. 7. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2018, 2020, 2022, 2025 & 2026. 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Ravinder Dudeja	1. Bail Matters. 2. Writ Petitions (Crl.) of the year 2026. 3. Criminal Appeals of the year 2026. 4. Criminal Revision Petitions of the years 2022 & 2026. 5. Criminal Misc. Main cases of the years 2024 & 2026. 6. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2015 & 2026. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Madhu Jain	1. Bail Matters. 2. Criminal Appeals of the year 2026. 3. Criminal Misc. Main of the years 2011, 2012, 2014, 2015 & 2026. 4. All Criminal Misc. cases registered during the months of March &April, 2025. 5. Criminal Revision Petitions of the years 2015, 2016, 2021, 2023 & 2026. 6. Writ Petitions (Crl.) of the year 2026. 7. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the year 2026. 8. Cases relating to sexual harassment. 9.Regular hearing matters of the above categories.
Hon'ble Mr.Justice Vimal Kumar Yadav	1. All Criminal Appeals upto the year 2015 (excluding those filed u/s 138 of NI Act) and except Appeals relating to FERA of the years 2007 & 2008 and relating to Prevention of Corruption Act of the years 2000 to 2006 2. Criminal Appeals of the year 2022 (excluding those filed u/s 138 of NI Act) . 3. Cases relating to Sexual Harassment. 4. Regular hearing matters of the above categories.

Original Jurisdiction (Civil)

Hon'ble Mr. Justice Prateek Jalan **(Judge-in-Charge)** ('F' Court) **(Suit & Arbitration Matters)**	1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2024, 2025 & 2026. 3. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2024, 2025 & 2026. 4. Execution Petitions under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of the years 2024, 2025 & 2026. 5. Execution Petitions arising from Original Side Matters. 6. Regular hearing matters of the aforesaid categories.

Hon'ble Dr. Justice Swarana Kanta Sharma ('C' Court) **(Suit & Arbitration Matters)**	1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) upto the year 2010 and of the years 2011, 2012, 2013, 2014, 2015, 2018, 2020, 2021 & 2026. 3. Execution Petitions arising from Original Side Matters. 4. Matters under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2018, 2024 & 2026. 5. Execution Petitions arising under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 upto the years 2018 & 2026. 6. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Tushar Rao Gedela ('G' Court) **(Suit & Arbitration Matters)**	1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2023, 2025 & 2026. 3. Execution Petitions arising from Original Side Matters. 4. Matters under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2025 & 2026. 5. Execution Petitions arising under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of the years 2025 & 2026. 6. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Om Prakash Shukla ('A' Court) **(Arbitration Matters)**	1. Matters to be heard by the Commercial Division. 2. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) upto the year 2017 and of the years 2020, 2021, 2022, 2024, 2025 & 2026. 3. Execution Petitions under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of the years 2019, 2020, 2021, 2022, 2024, 2025 & 2026. 4. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Manoj Jain ('B' Court) **(Suit & Arbitration Matters)**	1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2024, 2025 & 2026. 3. Execution Petitions arising from Original Side Matters. 4. Matters under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2025 & 2026. 5. Execution Petitions arising under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of the years 2024, 2025 & 2026. 6. Regular hearing matters of the aforesaid categories.

Hon'ble Mr. Justice Vinod Kumar ('D' Court) **(Suit & Arbitration Matters)**	1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2016, 2017, 2019, 2022, 2024 & 2026. 3. Execution Petitions arising from Original Side Matters. 4. Matters under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2019, 2023, 2024 & 2026. 5. Execution Petitions arising under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of the years 2023, 2024 & 2026. 6. Regular hearing matters of the aforesaid categories.

IP Division

Hon'ble Mr. Justice Purushaindra Kumar Kaurav ('E' Court)	1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits of the years 2021, 2022, 2024 & 2026. 4. Regular hearing matters of the above category.
Hon'ble Mr. Justice Vikas Mahajan ('J' Court)	1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits of the years 2020, 2025 & 2026. 4. Regular hearing matters of the above category.
Hon'ble Mr. Justice Tejas Karia ('I' Court)	1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits upto the year 2019 and of the years 2023 & 2026. 4. Regular hearing matters of the above category.

General Note :

1. All fresh PILs shall be listed before the Bench presided over by the Chief Justice.

2. Mentioning of urgent matters will be before DB-I. However, mentioning of urgent matters in pending cases will be before the concerned Roster Bench. Applications seeking Review, Recall, Correction, Clarification and Modification of order/judgment will be mentioned and listed before the concerned Bench which has passed the order/judgment.

3. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.

4. All PIL Matters including suo moto petitions irrespective of their being part heard (other than those transferred by the Roster Bench) be listed before the Roster Bench i.e. DB-1.

5. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.

6. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.

7. 'Commercial Appellate Divisions' have been constituted with nine Division Benches i.e. DB-I, DB-II, DB-III, DB-IV, DB-VI, DB-VII, DB-VIII, DB-IX & DB-X. Hon'ble Judges who are members of said Division Benches, as per the present roster, have been nominated as Judges of the 'Commercial Appellate Division'.

8. Matters to be heard by the Commercial Appellate Divisions shall be assigned by the Chief Justice amongst nine Commercial Appellate Divisions.

9. 'Commercial Division' consist of nine benches of a Single Judge each. Hon'ble Mr. Justice Prateek Jalan, Hon'ble Mr. Justice Purushaindra Kumar Kaurav, Hon'ble Dr. Justice Swarana Kanta Sharma, Hon'ble Mr. Justice Vikas Mahajan, Hon'ble Mr. Justice Tushar Rao Gedela, Hon'ble Mr. Justice Om Prakash Shukla, Hon'ble Mr. Justice Manoj Jain, Hon'ble Mr. Justice Tejas Karia and Hon'ble Mr. Justice Vinod Kumar have been nominated to be the Judges of the 'Commercial Division'.

10. Hon'ble Mr. Justice Purushaindra Kumar Kaurav, Hon'ble Mr. Justice Vikas Mahajan and Hon'ble Mr. Justice Tejas Karia have been nominated to be the Judges of the 'IP Division'.

11. Matters to be heard by the IP Division shall be assigned by Hon'ble Judge In-charge (Original Side) between the three IP Divisions.

12. In the event of change in the Judges nominated by the Chief Justice constituting the 'Commercial Appellate Division' and 'Commercial Division', part-heard matters shall stand transferred to the Hon'ble Judge who will have the power of 'Commercial Appellate Division' and 'Commercial Division', limited to that case only.

13. Hon'ble Judge-in-Charge, Original Side, will distribute fresh Arbitration Matters including Commercial Matters under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between 'A', 'B', 'C', 'D', 'F' & 'G' Courts.

14. Hon'ble Judge-in-Charge, Original Side, will mark fresh matters other than Arbitration Matters including Commercial Matters to 'B', 'C', 'D', 'F' & 'G' Courts.

15. All the Hon'ble Judges on Original Side are empowered to deal with suits/petitions arising under Arbitration & Conciliation Act,1996 falling under Section 20-B of Specific Relief Act, 1963.

16. When a Section 34 petition is pending in respect of a particular arbitral award, the Execution Petition qua the said award shall be listed before the Court where Section 34 petition is pending. Similarly, in cases where an execution petition has been filed prior to Section 34 petition in respect of the same arbitral award, upon Section 34 petition being listed before a Court, Section 36 petition would also get transferred to that Court.

17. Hon'ble Judge-in-Charge (Single Benches–Crl. Jurisdiction) will mark the matters which cannot be listed before roster benches or are directed to be listed before other Criminal Benches. However, mentioning of urgent matters (fresh/pending) of criminal jurisdiction shall be before DB-I only.

18. All fresh Bail Applications, Criminal Leave Petitions, Criminal Appeals, Criminal Writ Petitions, Criminal Revision Petitions, Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Sanjeev Narula, Hon'ble Mr. Justice Amit Bansal, Hon'ble Ms. Justice Mini Pushkarna, Hon'ble Ms. Justice Manmeet Pritam Singh Arora, Hon'ble Mr. Justice Sachin Datta, Hon'ble Mr. Justice Girish Kathpalia, Hon'ble Mr. Justice Ravinder Dudeja and Hon'ble Ms. Justice Madhu Jain.

19. Two dedicated Benches for hearing old Criminal Appeals have been constituted in compliance of the orders passed by Hon'ble Supreme Court of India in suo motu Writ Petition (Crl.) No.4/2021.

20. Cases of the convicts in jail, whose sentence is about to be completed or have completed the substantial period of the maximum sentence of the offence charged against them, shall be taken up on priority basis and every endeavor should be made to dispose of the same expeditiously.

Sd/-
(Nitin Wasudeo Sambre)
Acting Chief Justice

Dated : 07.10.2026